

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 122**

**IA(I.B.C)/600(CH)2024**

**And**

**CP (IB) No. 41/Chd/Hry/2022**

**IN THE MATTER OF:**

**Maral Overseas Ltd.**

**...Petitioner-Operational Creditor**

**Versus**

**Orient Craft Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, 60(5), IBC 2016**

**Order delivered on 17.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the petitioner in main : Mr. Shubham Gupta, proxy counsel.  
petition and respondent in  
IA(I.B.C)/600(CH)2024**

**For the Respondent in main : Mr. A.P.S. Madaan, proxy counsel.  
petition and applicant in  
IA(I.B.C)/600(CH)2024**

**ORDER**

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today.

Compliance of order dated 06.03.2024 be made by the Ld. Counsel for the parties. Let the same be done within one week with a copy in advance to the counsel opposite. List the matter on 22.05.2024 for arguments.

Sd/-  
**(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**